GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:6738 ANSWERED ON:17.05.2012 LEASE OF PETROL PUMPS Kaswan Shri Ram Singh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has approved the Lease Termination Policy to terminate the lease of petrol pump sites;
- (b) if so, the details of the said Lease Termination Policy;
- (c) whether Oil Marketing Companies (OMCs) have implemented the said Lease Termination Policy and issued directions to all subordinate offices and all affected parties;and
- (d) if so, the time by which the said policy is likely to be implemented?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N SINGH)

- (a) Yes, Madam.
- (b) The policy issued by the Government deal with various aspects such as, periodic identification and classification of RO sites as strategic and non-strategic in a transparent manner, the approach to be adopted for such sites depending on the validity of lease, renewal option, availability of local tenancy protection, pending court cases, commercial interest of the OMCs, etc.
- (c) & (d) On the basis of this policy, public sector Oil Marketing Companies (OMCs) i.e. Indian Oil Corporation Limited IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) are to frame their own detailed guidelines. HPCL has framed its guidelines and the other two OMCs, viz. IOCL and BPCL are in the process of framing their respective guidelines.